



2026:AHC:16771

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 40466 of 2025

Rohit

.....Applicant(s)

Versus

State Of U.P Through Its Secretary Home U.P At
Lucknow And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Pushpendra Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

List has been revised. None appears for the first informant despite service of notice.

Heard Shri Pushpendra Singh, learned counsel for the applicant, Shri Yagvalk Pandey, learned AGA for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Rohit, seeking enlargement on bail in Case Crime No. 318 of 2025, under Sections 137 (2), 87, 351 (2) of the Bharatiya Nyaya Sanhita, 2023, Section 3/4 (2) POCSO Act and Section 9/10 Protection of Child Marriage Act, Police Station Anoopshahr, District Bulandshahr, during the pendency of the trial before the Court below.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 14.9.2025. Learned counsel for the applicant submits that initially first informant has lodged FIR against the raising certain allegations, but during course of investigation, first informant Babita has sworn an affidavit before the Senior Superintendent of Police, Bulandshahr denying all the allegation levelled by her against the applicant and co-accused persons. He has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in

case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, **Rohit**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 22, 2026

Ravi Prakash